



2026:AHC:31419

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2144 of 2026

Ankit Verma And 2 Others

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gaurav Tiwari, Pradeep Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Gaurav Tiwari, learned counsel for the writ petitioners and learned Standing Counsel for the State.
2. The grievance of the writ petitioners is that they had undergone a training period as Health Worker. However, they have not been paid the remuneration of one year training as per Circular dated 20.03.2020.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs determination at the first instance by Respondent no.3, Chief Medical Officer, Jhansi, District Jhansi.
4. Considering the submissions so made across the Bar, the writ petition stands disposed of directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 12, 2026

Ashu

(Vikas Budhwar,J.)